

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 726/MP/2020

Subject : Truing up application under sub-section (4) of Section 28 of Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 of Performance Linked Incentive of NERLDC for control period 2014-19

Date of Hearing : 19.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : APDCL & Ors.

Parties present : Shri Ankit Jain, NERLDC
Ms. Himani Dutta, NERLDC

Record of Proceedings

The matter was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the Performance Link Incentive (PLI) of NERLDC for the 2014-19 tariff period.
3. In response to a query of the Commission, the representative of the Petitioner submitted that it has impleaded all the beneficiaries as Respondents and copy of the Petition has also been served to them.
4. The Commission after hearing the representative of the Petitioner admitted the petition and directed the Respondents to file their reply on affidavit by 9.8.2021 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.8.2021. The Commission further directed the parties to comply with the directions within the timeline specified and observed that no extension of time shall be granted.



5. The Petition shall be listed in due course for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

